



## The Goa Change of Name and Surname Act, 1990

Act 8 of 1990

Keyword(s):

Chief Registrar, Guardian, Minor, Registrar

Amendments appended: 14 of 2019, 15 of 2022

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**THE GOA CHANGE OF NAME AND SURNAME ACT, 1990**

(Goa Act No. 8 of 1990)

[3-9-1990]

AN

ACT

*to lay down the procedure for change of name and surname of any person in the State of Goa.*

Be it enacted by the Legislative Assembly of Goa in the Forty-first Year of the Republic of India as follows:—

1. *Short title, extent and commencement.*— (1) This Act may be called the Goa Change of Name and Surname Act, 1990.

(2) It shall extend to the whole of the State of Goa.

(3) It shall come into force at once.—

2. *Definitions.*— In this Act, unless the context otherwise requires,—

(a) "Chief Registrar" means an officer authorised by the Government to exercise the powers and perform the duties of the Chief Registrar under this Act;

(b) "Government" means the Government of Goa;

(c) "guardian" means a person having the care of a minor or of his property, or of both his person and property;

(d) "minor" means a person who, under the provisions of the Indian Majority Act, 1875 (Central Act 9 of 1875), is to be deemed not to have attained his majority:

(e) "Official Gazette" means the Goa Government Gazette;

(f) "prescribed" means prescribed by rules made under this Act;

(g) "register" means a register of change of name and surname maintained under this Act;

(h) "Registrar" means an officer authorised by the Government to exercise the powers and perform the duties of the Registrar under this Act and includes the Civil Registrar exercising the powers under the *Código do Registo Civil do Estado da Índia* approved by Decree dated 9-11-1912.

3. *Application for change of name and surname of any person.*— (1) Any person, desirous of changing his name or surname or both, as recorded in the birth register, shall apply to the Registrar of the respective jurisdiction in which his birth is recorded in the prescribed form:

Provided that if such a person is a minor, the application shall be made by his guardian.

(2) on receipt of the application, the Registrar shall publish the notice thereof by affixing it in the notice board of his office and publish the relevant notice in the Official Gazette calling for objections, if any, on the application within thirty days from the date of the notice.

(3) On receipt of the objections, the Registrar shall conduct an enquiry in the manner prescribed and pass such order as he deems fit within sixty days of the receipt of the application.

(4) In case no objections are received, or if the order under sub-section (3) is for granting the request of the applicant, the Registrar shall call for the extract under section 17 of the Registration of Births and Deaths Act, 1969 (Central Act 18 of 1969) regarding the applicant's birth registration, enter the relevant particulars in his register and also the changed name and surname and thereafter issue the certificate in the prescribed form.

(5) Any person aggrieved by the order of the Registrar under sub-section (3), may within thirty days from the date of communication of the order, prefer an appeal to the Chief Registrar and the order in appeal passed by the Chief Registrar shall be final.

4. *Power to make rules.*— (1) The Government may, by notification in the Official Gazette, make rules to carry out the purposes of this Act.

5. *Repeal and saving.*— (1) On and from the date of commencement of this Act, Articles 178 and 179 of the *Codigo do Registo Civil do Estado da India* approved by Decree dated 9-11-1912 shall stand repealed.

(2) Notwithstanding such repeal, anything done or any action taken in exercise of any power conferred by or under the said Articles shall deemed to have been done or taken in the exercises of the powers conferred by or under this Act as if this Act were in force on the day on which such thing or action was done or taken.

The Goa State Higher Education Council  
(Amendment) Act, 2019  
(Goa Act 16 of 2019) [19-9-2019]

AN

ACT

*to amend the Goa State Higher Education Council Act, 2018 (Goa Act 14 of 2018).*

Be it enacted by the Legislative Assembly of Goa in the Seventieth Year of the Republic of India, as follows:—

1. *Short title and commencement.*— (1) This Act may be called the Goa State Higher Education Council (Amendment) Act, 2019.

(2) It shall come into force on such date as the Government may, by notification in the Official Gazette, appoint.

2. *Amendment of section 3.*— In section 3, of the Goa State Higher Education Council Act, 2018 (Goa Act 14 of 2018), in sub-section (2), for clause (g), the following clause shall be substituted, namely:—

“(g) fifteen members co-opted by the Council who are persons of scholarly pursuit, out of which minimum five should be from outside the State;”

Secretariat,  
Porvorim, Goa.  
Dated: 23-09-2019.

CHOKHARAM GARG  
Secretary to the  
Government of Goa.  
Law Department  
(Legal Affairs).

### Notification

7/20/2019-LA

The Goa Change of Name and Surname (Amendment) Act, 2019 (Goa Act 14 of 2019), which has been passed by the Legislative Assembly of Goa on 09-08-2019 and assented to by the Governor of Goa on 17-09-2019, is hereby published for the general information of the public.

*D. S. Raut Dessai*, Joint Secretary (Law).  
Porvorim, 23rd September, 2019.

The Goa Change of Name and Surname  
(Amendment) Act, 2019  
(Goa Act 14 of 2019) [17-9-2019]

AN

ACT

*to amend the Goa Change of Name and Surname Act, 1990 (Goa Act No. 8 of 1990).*

Be it enacted by the Legislative Assembly of Goa in the Seventieth Year of the Republic of India as follows:—

1. *Short title and commencement.*— (1) This Act may be called the Goa Change of Name and Surname (Amendment) Act, 2019.

(2) It shall come into force at once.

2. *Amendment of section 3.*— In section 3 of the Goa Change of Name and Surname Act, 1990 (Goa Act No. 8 of 1990) (hereinafter referred to as the “principal Act”),

(i) for sub-section (1), the following sub-section shall be substituted, namely:—

“1. Any person desirous of changing his name or surname or both in the following circumstances, namely:—

(a) wrong or improper entry of name or surname;

(b) correction of spelling in the name or surname or to make correct version of name or surname;

(c) unpleasant or distasteful name or surname;

(d) name or surname erroneously written;

shall apply to the Registrar of respective jurisdiction in which his birth is recorded in the prescribed form along with an affidavit for correction of name or surname or both mentioning therein details like name, date of birth, parents name, name of the spouse, residential address, etc. and submit documents in which version of existing name or surname is mentioned:

Provided that if such a person is a minor, the application shall be made by his guardian.”;

(ii) for sub-section (2), the following sub-section shall be substituted, namely:—

“(2) On receipt of the application, the Registrar shall publish the notice thereof by affixing it in the notice board of his office and publish the relevant notice in the Official Gazette and also in two local dailies/newspapers, one english and other in vernacular language, having wide circulation in the State of Goa, calling for objections, if any, on the application within thirty days from the date of the notice.”;

3. *Insertion of new section 3A.*— After section 3 of the principal Act, the following section shall be inserted, namely:—

“3A. *Penalty.*— (1) Whoever changes his name or surname or both or publishes any notice/advertisement for such change without following the procedure as laid down in section 3 or procedure as laid down under any other law, shall be punished with imprisonment which shall not be less than seven days, but not exceed three months.

(2) Notwithstanding anything contained in the Code of Criminal Procedure, 1973 (Central Act 2 of 1974), the offence under this Act shall be cognizable.”

Secretariat,  
Porvorim, Goa.  
Dated: 23-09-2019.

CHOKHA RAM GARG  
Secretary to the  
Government of Goa.  
Law Department  
(Legal Affairs).

**Notification**

7/15/2019-LA

The Goa Land Revenue Code (Amendment) Act, 2019 (Goa Act 17 of 2019), which has been

passed by the Legislative Assembly of Goa on 09-08-2019 and assented to by the Governor of Goa on 19-09-2019, is hereby published for the general information of the public.

*D. S. Raut Dessai*, Joint Secretary (Law).

Porvorim, 23rd September, 2019.

**The Goa Land Revenue Code  
(Amendment) Act, 2019**

(Goa Act 17 of 2019) [19-9-2019]

AN

ACT

*further to amend the Goa Land Revenue Code, 1968 (Act No. 9 of 1969).*

Be it enacted by the Legislative Assembly of Goa in the Seventieth Year of the Republic of India as follows:—

1. *Short title and commencement.*— (1) This Act may be called the Goa Land Revenue Code (Amendment) Act, 2019.

(2) It shall come into force at once.

2. *Amendment of section 37A.*— In sub-section (1) of section 37A of the Goa Land Revenue Code, 1968 (Act No. 9 of 1969), for the words “six months”, wherever they occur, the words “twenty-four months” shall be substituted.

Secretariat,  
Porvorim, Goa.  
Dated: 23-09-2019.

CHOKHA RAM GARG  
Secretary to the  
Government of Goa.  
Law Department  
(Legal Affairs).

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(2) It shall come into force on such date as the Government may, by notification in the Official Gazette, appoint.

2. *Amendment of section 2.*— In section 2 of the Goa Change of Name and Surname Act, 1990 (Goa Act No. 8 of 1990) (hereinafter referred to as the “principal Act”),- clauses (a) and (h) shall be omitted;

3. *Amendment of section 3.*— In section 3 of the principal Act,—

(i) for the words “Registrar” and “Chief Registrar”, wherever they occur, the words “Civil Judge Junior Division” and “District Judge” shall be respectively substituted;

(ii) in sub-section (1),—

(a) for the words “Any person” the expression “Any person who is born and whose birth is registered, in the State of Goa, and whose either of parents or grandparents’ is born in the State of Goa,” shall be substituted;

(b) for the words “surname or both”, the words “surname or both as recorded in the birth register in the State of Goa” shall be substituted.

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**Notification**

7/7/2022-LA

The Goa Change of Name and Surname (Amendment) Act, 2022 (Goa Act 15 of 2022), which has been passed by the Legislative Assembly of Goa on 22-07-2022 and assented to by the Governor of Goa on 08-09-2022, is hereby published for the general information of the public.

*Dnyaneshwar Raut Dessai*, Joint Secretary (Law).

Porvorim, 14th September, 2022.

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The Goa Change of Name and Surname  
(Amendment) Act, 2022

(Goa Act No. 15 of 2022) [08-09-2022]

AN

ACT

*further to amend the Goa Change of Name and Surname Act, 1990 (Goa Act No. 8 of 1990).*

Be it enacted by the Legislative Assembly of Goa in the Seventy-third Year of Republic of India as follows:—

1. *Short title and commencement.*— (1) This Act may be called the Goa Change of Name and Surname (Amendment) Act, 2022.

Secretariat,  
Porvorim, Goa.  
Dated: 14-09-2022.

SANDIP JACQUES  
Secretary to the  
Government of Goa,  
Law Department  
(Legal Affairs).

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**Notification**

7/39/2022-LA

The Goa Electronic Delivery of Notices Act, 2022 (Goa Act 16 of 2022), which has been passed by the Legislative Assembly of Goa on 21-07-2022 and assented to by the Governor of Goa on 08-09-2022, is hereby published for the general information of the public.

*D. S. Raut Dessai*, Joint Secretary (Law).  
Porvorim, 14th September, 2022.